

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/06/2017 AT 02.30 PM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :

PETITION NUMBER : TCP/251/ (IB)/2017

NAME OF THE PETITIONER(S) : AXIS BANK LTD

NAME OF THE RESPONDENT(S) : ORIGIN FOODS LTD

UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	UDITA JOSHI	REPRESENTATION BY WHOM	

2. *Respondent-*
JOSEPH AUGUSTINE Counsel for Petitioner



ORDER

Counsel representing both the parties present. Counsel for respondent submitted that as per the instructions of his client, the matter has already been settled. However, no proof has been filed before the Bench to satisfy that the matter has been settled. Therefore, counsel for respondent is directed to file the proof with regard to the settlement of outstanding debt by next date of hearing. Counsel for petitioner submitted that one I.A. 1/2017 indicating that the financial creditor has assigned the debt to M/s.Pudumjee Pulp & Paper Mills Ltd. by way of an Assignment deed dated 30.06.2015 which is placed on record. Therefore, the assignee is arrayed as the petitioner and permitted to pursue the petition. Matter is posted for production of proof of settlement of outstanding debt, by the respondent, failing which appropriate order will be passed. Put up on **13.06.2017 at 02.30 P.M.**


(CH. MOHD. SHARIEF TARIQ)
(MEMBER (JUDICIAL))


(K. ANANTHA PADMANABHA SWAMY)
(MEMBER (JUDICIAL))